

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

C.P. (IB)/555(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: INTERSPACE COMMUNICATIONS
 PRIVATE LIMITED V/s 4B NETWORKS
 PRIVATE LIMITED

Section 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Ashish Pyasi, Ld. Counsel for the Petitioner present. Ms. Nikita Nambhiar, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Petitioner submits that the matter against the same Corporate Debtor has been admitted and CIRP has been initiated by Court Room No.2 in CP (IB) 786/2023 vide order dated 12.01.2024. Accordingly, nothing survives in the Company Petition i.e. CP (IB)555/2023 is dismissed as infructuous.
3. However, the Petitioner is at liberty to file its claim with the IRP of the Corporate Debtor within 15 days.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)